

Modilal Dhanraj Pamecha
(Insolvency Professional)

**BEFORE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH-COURT III**
C.P.No-841/IBC/MB/2020
Under Section 9 of Insolvency & Bankruptcy Code, 2016

In the matter of

H R Bearing Corporation
Through Its Partner, Mr Jayant Shah

Vs.

Teknik Plant & Machinery MFG Co Pvt Ltd

To,
The Registrar,
National Company Law Tribunal,
4th, 5th, 6th, Floor, MTNL Exchange Building,
Next to G.D. Somani Marg, Cuffe Parade,
Mumbai, Maharashtra 400 005

Dt: 21/04/2022

**Sub: Information regarding Constitution of Committee of
Creditors of Teknik Plant & Machinery MFG .Co.Pvt Ltd .**

In accordance with the requirement of section 21(1) of the Insolvency and Bankruptcy Code 2016, you are requested to find attached the constitution of the Committee of Creditor in the document enclosed herewith.

Best Regards,

Modilal Dhanraj Pamecha
Interim Resolution Professional
For Teknik Plant & Machinery MFG Co. Pvt Ltd.
IP Registration No. IBBI/IPA-001/IP-P-01231/2018 -2019/12127

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Modital Dhanraj Pamecha
(Insolvency Professional)

Date: 21st April , 2022

To,
The National Company Law Tribunal,
Mumbai Bench,
4th, 5th, 6th Floor, MTNL Exchange Building,
Next to G.D. Somani Marg, Cuffe Parade,
Mumbai, Maharashtra 400 005.

Re.: Order of Hon'ble Mumbai Bench, NCLT dated 11/02/2022 in matter of **H.R Bearing Corporation** Through Its Partner, Mr Jayant Shah **Vs. Teknik Plant & Machinery MFG Co. Pvt Ltd C.P. No 841/IBC/MB/2020 dated 11/02/2022 (Certified Copy of the order received on 04/04/2022)**

Subject: Report certifying constitution of Committee of Creditors of Teknik Plant & Machinery MFG Co Pvt Ltd ('Corporate Debtor')

In accordance with Section 21(1) of The Insolvency and Bankruptcy Code, 2016 and Regulation 17(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016, I hereby certify that the Committee of Creditors ('CoC') is constituted on 21/04/2022 on the basis on claims received from Financial Creditors pursuant to Public announcement dated 06/04/2022. It is worth mentioning here that I have received 2 (Two) Claims. All the claims were verified on the basis of documents enclosed with the claim forms besides other information made available by Corporate Debtor and/ or available in public domain. on examination certain deficiencies were observed and queries were raised with respective Creditors. The replies in response to the queries were examined and claim of 1 (One) Financial Creditor were admitted, subject to further revision, if any, upon getting required information/clarification from the claimants. Accordingly, Following members, being Financial creditors of Teknik Plant & Machinery Mfg Co Pvt Ltd shall constitute the CoC.

The first meeting of CoC shall be held within seven days from date of filing of this report.

Modilal Dhanraj Pamecha
(Insolvency Professional)

On the basis of claims received from Financial Creditors the constitution of Members of Committee of Creditors is as follows:-

Sr No	Names of the Creditors	Amount claimed & Admitted (Rs)	%
1	Secured Financial Creditors Indian Bank SAM Small Branch, Bld No 2, Plot No 8, S-213, Jupiter Housing Society, Kalyani Nagar, Pune -411006	2,09,16,698	100
	Total	2,09,16,698	100%

For any queries, you may reach out to me at camodilalpamecha@gmail.com

Thanking you,

Modilal Dhanraj Pamecha.
Interim Resolution Professional
For Teknik Plant & Machinery Mfg Co Pvt.
IBBI Registration No: IBBI/IPA-001/IP-P-01231/2018 -2019/12127